

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 244/MP/2024

Subject : Petition under Section 142 read with Section 146 of the Electricity Act, 2003 seeking execution / compliance of the order dated 30.12.2023 passed by the Commission in Petition No. 26/MP/2023 by the Respondent No.1 PTC India Limited.

Petitioner : DB Power Limited (DBPL)

Respondents : PTC India Limited (PTCIL) and Ors.

Date of Hearing : **8.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Hemant Singh, Advocate, DBPL
Ms. Supriya Rastogi, Advocate, DBPL
Ms. Lavanya Panwar, Advocate, DBPL
Shri Jai Lal, Advocate, DBPL
Shri Nishant Kumar, Advocate, DBPL
Shri Gaurav Pathak, Advocate, DBPL
Shri Gyanendra, Advocate, DBPL
Shri Pawan Singh, Advocate, DBPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed *inter alia* for execution /compliance of the order dated 30.12.2023 passed by the Commission in Petition No.26/MP/2023, whereby the Respondent No.1, PTCIL was directed to make the payment of the Late Payment Surcharge, accrued on account of the delayed payments of the transmission charges/Point of Connection charges to the Petitioner in terms stated therein. Learned counsel further submitted that Respondent No.1, PTCIL, has challenged the said order before the Appellate Tribunal for Electricity (APTEL) in Appeal (DFR) No. 197 of 2024. However, there is no stay order passed by the APTEL, and as on the date of filing of the Petition, the total amount payable to the Petitioner is approximately Rs. 14 crores.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions'
- (b) The Respondents to file their reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

3. The Petition will be listed for hearing on **10.12.2024**.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)